

(c) whether the Interpol has got Quattrocchi out of the red corner notice after being asked by Government of India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The request for the issue of a Red Corner Notice is received by the Interpol Wing of the CBI from the concerned investigating agency, which then forwards it to Interpol General Secretariat, Lyon, France. Similarly, the requesting investigating agency can only take a decision for the withdrawal of the Red Corner Notice.

(b) The red corner notice issued against Ottavio Quattrocchi was issued on the basis of the non-bailable warrant for arrest issued by the Special Judge, Delhi on 6.2.1997 in Case RC1.A/90-ACU-IV-SIG for offences under the IPC and the Prevention of Corruption Act, 1947. After obtaining the opinion of the Learned Attorney General of India, CBI requested Interpol for withdrawal of the Red Corner Notice on the grounds that the non-bailable warrant on the basis of which the RCN was issued is no longer valid, and attempt to extradite Mr. Quattrocchi both from Malaysia and Argentina have failed.

(c) and (d) On request of the CBI, the Interpol has revoked the red corner notice against Ottavio Quattrocchi on 25th November 2008.

#### **Ban on recruitment**

1424. SHRI MOHAMMED AMIN:  
SHRI TAPAN KUMAR SEN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government is planning to lift the ban on recruitment in Government departments, PSUs, autonomous institutions, etc. and filling up of all the vacant posts in view of the gloomy employment scenario in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) There is no ban on recruitment in Government departments, PSUs, autonomous institutions, etc.

(b) and (c) Do not arise.

#### **National policy**

1425. SHRI TAPAN KUMAR SEN:  
SHRI PRASANTA CHATTERJEE:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any National policy for the transport fuels to curb air pollution; and

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†Original notice of the question was received in Hindi.

(b) if so, the steps taken by Government to ensure supply of the eco-friendly fuels for the transport sector?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): (a) Yes, Sir. Ministry of Petroleum and Natural Gas had formulated the Auto Fuel Policy which was approved by the Government in 2003. The Policy envisages fuel emission norms for vehicles to be implemented in the country.

(b) As per the Auto Fuel Policy, following qualities of auto fuels have been specified for implementation in the country:—

- (i) Euro IV equivalent Petrol and Diesel to replace the present Euro III equivalent Petrol and Diesel in 13 major cities of Delhi/NCR, Mumbai, Kolkata, Chennai, Bangluru, Hyderabad, Pune, Surat, Ahmedabad, Kanpur, Agra, Solapur and Lucknow effective 1.4.2010.
- (ii) Euro III equivalent Petrol and Diesel to replace the present Euro II equivalent Petrol and Diesel in the rest of the country effective 1.4.2010. However, in view of the expected delays in completion of fuel quality upgradation projects in IOC's Barauni, Guwahati and Digboi refineries, the implementation of Euro III equivalent Petrol in markets fed from these refineries is likely to be delayed by about six months.

#### **Introduction of UID system**

1426. SHRI A. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Competent Authority have established the task of Unique Identification Number (UID);

(b) if so, the details including the present status;

(c) if so, whether there is any system in UID that can create and maintain records relating to separate groups including migrant labours, unorganized workers, senior citizens and rural residents;

(d) if so, the details thereof; and

(e) if not, whether steps would be taken for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): (a) to (e) Unique Identification Authority of India (UIDAI) has been set up as an attached office under the aegis of Planning Commission, *vide* notification dated 28th January, 2009 with a sanctioned cor team of 115 officials and staff. UIDAI has the responsibility to lay down plans and policies to implement Unique Identification Number (UID) Scheme, own and operate UID database and the responsible for its updation and maintenance on an ongoing basis. It is proposed to cover all the resident population with Unique Identification Number, irrespective of the groups that they belong, in a phased manner starting with 18 years of age plus population using electoral roll database and subsequently cover population below 18 years of age.